

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

CP (IB) No. 272/Chd/Hy/2022

IN THE MATTER OF:

Central Glass Company India Pvt. Ltd.

...Petitioner

Under Section: 59, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nahush Jain with Mr. Karan Malhotra, Advocates

ORDER

Report of ROC has been filed by the Assistant Registrar of Companies, NCT of Delhi and Haryana vide Diary No. 02021/2 dated 07.12.2022. The same is taken on record. While perusing both the realization of the amount during the liquidation process and the distribution to the stakeholders in Form-H, which is filed in the petition is at variance position which is reflected on Page No. 108. Let the applicant rectify the Form H within seven days.

In the meantime, Ld. Counsel for the applicant is directed to check compliance under Section 59(3) of the Code. List the matter on 07.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)